

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:4355
ANSWERED ON:22.04.2010
SETTING UP OF A MONITORING AUTHORITY FOR FPI
Rajaram Shri Wakchaure Bhausahab;Singh Smt. Meena

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the food processing industry in the country not complying with international standards;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up an authority to examine the functioning of food processing industries; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a) & (b): No Sir, the food laws in India prescribes various conditions for food processing industries which include sanitation and hygiene, adequate infrastructural facilities, use of potable water for food processing, quality standards, measures for prevention of adulteration, etc. Besides, inspection of food processing industries at regular intervals has also been prescribed under these laws, which is done at periodical intervals by enforcement agencies under these laws. Wherever deviations are observed, penal/legal actions are taken against the defaulters as per relevant provisions under these laws.

The standards prescribed from time to time for various commodities of food under various laws take into account the international standards.

(c) & (d): In order to enforce food related laws in the country, the government has established Food Safety & Standards Authority of India with a mandate to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto under the provisions of Food Safety and Standards Act 2006, which is under various stages of implementation.